

THE DEPUTY CHAIRMAN : Mr Nfirthy* : if there is any delay br whatever reason, technical or otherwise, in future you must give tn explanation. Now you lay our Paper on the Table.

. Report (1993-94) of the Securities and Exchange BwH of India amd related papers.

I Report and Accounts (1993-94) of the Industrial reconstruction Bank of India Calcutta and other banks.

I. Notification of the Securities and Exchange Board of India.

J. Notifications of the Ministry of Finance.

. Report and Accounts (1993-94) of the Indian Investment Centre, New Delhi and related papers.

[. Appropriation Accounts (1992-93) (Union Government) Postal Services and Telecommnu-nication Services.

THE MINISTER OF CTATE
TTHE MINISTRY OF FINANCE
HRI M. V. CHANDRASHE-
ARA MURTHY) : Madam, lay
on the Table ;—

(1) A copy each (in English and indi) of the following papers, der sub-section (3) of section 18 the Securities and Exchange ard of India Act, 1992 :—

(i) Annual Report of the Securi-s and Exchange Board of India, • the year 1993-94.

(ii) Review by Government on s working of the above Board.

(2) Statement (in English and ndi) giving reasons for the delay lay the papers mentioned at (1) ove.

(Placed in Library. See No. LT-71/94).

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984 :—

(i) Tenth Annual Report and Accounts of the Industrial Recons-truction Bank of India, Calcutta, for the year 1993-94, together with th Auditors' Report on the accounts.

(ii) Review by Government on the working of the above Bank.

(Placed in Library. See No. LT-6667/94).

IIA. A copy each (in English and Hindi) of the following papers, under sub-section (5) of the section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981 :—

(i) Twelfth Annual Report and Accounts of the Export-Import Bank of India, Bombay, for the year 1993-94, together with the Auditors' Report on the accounts.

(ii) Review by Government on the working of the above Bank.

(Placed in Library. See No. LT-6668/94).

II.B. A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 18 and sub-section (5) of section 23 of Industrial Development Bank of India Act, 1964 read with sections 13 and 15 of the Public Financial Institutions Laws (Amendment) Act, 1975.

(i) Annual Report and Accounts of the Industrial Development Bank of India, Bombay, for the year 1993-94, together with the Auditors' Report on the accounts.

(ii) Review by Government on the working of the above Bank.

(Placed in Library. See No. LT-6670/94).

II.C. A copy each (in English and (Hindi) of the following papers, under sub-section (5) of the section 30 of Small Industries Development Bank of India Act, 1989 :—

(i) Annual Report and Accounts of the Small Industries Development Bank of India, Lucknow for the year 1993-94, together with the Auditors' Report on the accounts,

(ii) Review by Government on the working of the above Bank.

(Placed in Library. See No. LT-6669/94).

UD. A copy each (in English and Hindi) of the following papers under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development, Act, 1981 :—

(i) Annual Report and Accounts of the National Bank for Agriculture and Rural Development, Bombay for the year 1993-94, together with the Auditors' Report on the accounts.

(ii) Review by Government on the working of the above Bank.

(iii) Statistical Statement of Annual Report of the National Bank for Agriculture and Rural Development Bombay for the year 1993-94.

(Placed in Library. See No. LT-6666/94).

HE A copy each (in English and Hindi) of the following papers under sub-section (3) of section 43 of State Bank of India (Subsidiary Bank) Act, 1959:—

(i) Annual Report and Accounts of the State Bank of Travancore, for the year 1993-94, together with the Auditors' Report on the accounts

(Placed in Library. See No. LT-6664/94).

(ii) Annual Report and Accounts of the State Bank of Saurashtra, for the year 1993-94, together with the Auditors' Report on the accounts.

(Placed in Library. See No. LT-6664A/94).

III. A copy (in English and Hindi) of the Securities and Exchange Board of India Notification S.O. No. 800(E), dated the 7th November, 1994, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1994, under section 31 of the Securities and Exchange Board of India Act, 1992.

IV (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 728 IE), dated the 28th September, 1994, publishing the Inland Air Travel Tax (Second Amendment) Rules, 1994, under section 49 of the Finance Act, 1989, together with an explanatory memorandum thereon

(Placed in Library. For VIII and IX (i) See No. LT-6499/94).

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956 :—

(1) G.S.R. No. 749(E), dated the 12th October, 1994, publishing the Securities Contracts (Regulation) Second Amendment Rules, 1994.

(2) G.S.R. No. 780(E) dated the 26th October, 1994, publishing the Securities Contracts (Regulation) (Third Amendment) Rules, 1994.

(3) G.S.R. No. 790(E), dated the 7th November, 1994, publishing the Securities Contracts (Regulation) (Fourth Amendment) Rules, 1994.

(Placed in Library. See No. LT-6663/94).

XI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of section 94 of the Finance Act, 1994, together with explanatory memoranda on the Notifications :—

(1) G.S.R. No. 545(E), dated the 28th June, 1994, appointing the 1st day of July, 1994 as the date on which Chapter V of the Finance Act, 1994 come into force.

(2) G.S.R. No. 546(E), dated the 28th June, 1994, publishing the Service Tax Rules, 1994.

(3) G.S.R. No. 555(E), dated the 30th June, 1994, seeking to exempt the taxable services from the whole of service tax leviable thereon.

[Placed in Library. See No. LT-6499/94].

V. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Indian Investment Centre New Delhi, for the year 1993-94 together with the Auditors' Report on the accounts.

(ii) Review by Government on the working of the above Centre

[Placed in Library. See No. LT-6665/94].

VI. A copy each (in English and Hindi) of the Appropriation Accounts (Union Government Postal Services for the year 1992-93 and Appropriation Accounts (Union Government) Telecommunication Services for the year 1992-93, under clause (1) of article 151 of the Constitution.

[Placed in Library. For Postal Services See No. LT-6578/94].

[Placed in Library. For Telecommunication Services See No. LT-6579/94].

I. Report and Accounts (1992-93) of the Power Finance Corporation Limited, New Delhi and related papers.

II. MOU (1994-95) between the Government of India (Ministry of Power) and Power Grid Corporation of India, Limited.

THE MINISTER OF STATE
IN THE MINISTRY OF POWER
(SHRI P. V. RANGAYYA
NAIDU): Madam, I lay on the
Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 A of the Companies Act, 1956 :—

(i) Seventh Annual Report and Accounts of the Power Finance Corporation Limited, New Delhi, for the year 1992-93, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6551/94].

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and Power Grid Corporation of India Limited, for the year 1994-95.

[Placed in Library. See No. LT-6552/94].